

sified by increased blasting to improve the overburden output from mines. For this, 2 drills are already on order and other 2 more drills are also being procured.

- (iv) The mines are being reorganised with a view to achieve better utilisation of mining equipment and reduction in the level of expenditure.
- (v) Government has set up a committee to examine the feasibility of converting some units in the thermal power station of Neyveli Lignite Corporation to coal or oil firing.

Recognition of P.R.G. of South Vietnam

683 SHRI MOHAMMAD ISMAIL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are considering the proposal to recognise the Provisional Revolutionary Government of South Vietnam:

(b) if so, when it is likely to be recognised; and

(c) if the answer to part (b) above be in negative, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) to (c). Government of India's stand on the question as stated in the House in reply to Starred Question No. 52 of 16th March, 1972 still stands in view of the fluid situation prevailing in South Vietnam.

Strike by Artisans of H.E.C., Ranchi

684. SHRI MOHAMMAD ISMAIL: SHRI HARI SINGH:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the artisans of Heavy Engineering Corporation, Ranchi went on tool-down strike in May;

(b) if so, the reasons thereof;

(c) whether the local authorities prohibited the artisans from entering the factory; if so, the reasons thereof; and

(d) the steps taken by Government to meet the demands of the artisans?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): (a) Only the artisans trained in the Central Training Institute' went on a tool down strike in May.

(b) As some of the demands of those artisans relating to conditions of service were considered unreasonable and were not conceded by the HEC management, a tool down strike was resorted to.

(c) Yes. The striking artisans were causing serious obstruction to work and were not allowing other willing workers to operate the machines.

(d) In such matters Government encourages the management and the employees to negotiate and reach a settlement. As a result of conciliation proceedings held by the Labour Commissioner, Government of Bihar, a settlement was reached and the striking artisans have called off their strike and resumed work on 11th July, 1972. Since then a round of discussions between HEC management and the HEC Artisans Association has taken place. A settlement has been reached in respect to some of the demands. The help of the Department of Labour, Government of Bihar has been sought by the management for a settlement of rest of the demands.

Wages and Overtime Allowance paid to Employees of Plants under Hindustan Steel, Ltd.

685. SHRI MOHAMMAD ISMAIL: Will the Minister of STEEL AND MINES be pleased to state the total amount paid as wages and overtime allowance to the employees of the three plants under the Hindustan Steel Limited during 1969, 1970 and 1971 year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): The total amounts paid as wages and overtime allowance to the employees of the Bhilai, Durgapur and Rourkela Steel Plants under Hindustan

Steel Limited during each of the years 1969, 1970 and 1971, were as under:

Rupees in Lakhs
Amount paid as Wages and Over-time allowance

	Bhilai Steel Plant	Durgapur Steel Plant	Rourkela Steel Plant
1969	16,68.18	10,51.34	11,60.70
1970	19,72.67	12,06.95	13,82.00
1971	23,81.60	14,59.86	15,81.82

Strike in Raigarh Jute Mills

686. SHRI MOHAMMAD ISMAIL : Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government are aware of the strike in Raigarh Jute Mills since the 8th May, 1972;

(b) the issues involved in the strike;

(c) whether the strike was prolonged due to the non-intervention of Government; and

(d) the steps taken by Government in this regard?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR). (a) to (d). The matter falls in the State sphere. However according to available information, the strike was called off on June 7, 72 following a settlement between the parties as a result of intervention by the State Industrial Relations Machinery.

C.I.T.U. complaint to I.L.O. regarding suppression of Trade Union rights in West Bengal

687. SHRI MOHAMMAD ISMAIL :
SHRI JYOTIRMOY BOSU :

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the attention of Government has been drawn to the complaint filed by the West Bengal State Committee of the C.I.T.U. to the I.L.O. regarding suppression of trade union rights in West Bengal;

(b) if so, the nature of complaint made; and

(c) the action taken by Government in the matter?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) Yes, Sir.

(b) The main allegation made in the complaint is that in West Bengal the Congress (R) Party was trying to destroy, by various means, unions affiliated to the C.I.T.U. and that the police and the civil administration of West Bengal are helping the Congress (R) Party in this endeavour.

(c) The complaint raised a number of points which were not strictly germane to trade union rights. In accordance with the practice followed in the past in such cases, the I.L.O. Governing Body Committee on Freedom of Association has been requested to frame precise issues which are regarded as violation of trade union rights and in respect of which the Committee would like to have the observations of the Government of India. Meanwhile however, the Government of West Bengal have been requested to furnish the full facts of the cases.

मजदूर संघ की राष्ट्रीय परिषद्

688. श्री रामावतार शास्त्री : क्या धन और पुनर्वासि मंत्री यह बताने को कृपा करेंगे कि :

(क) क्या आल इंडिया नेशनल ट्रेड यूनियन कांग्रेस, इंडियन ट्रेड यूनियन कांग्रेस और हिन्द मजदूर सभा के बीच उद्देश्य की एकता पर राष्ट्रीय परिषद् का गठन किया गया है ;

(ख) यदि हां, तो उक्त एकता को किम हद तक व्यावहारिक रूप दिया गया है और क्या उसमें कोई एकावट है ;

(ग) क्या सरकार ने एक उद्योग में एक यूनियन के गठन के सिद्धान्त के आधार पर उक्त एकता के विस्तार को कोई योजना बनाई है ; और

(घ) यदि हां, तो उसकी मुख्य बातें क्या हैं और सरकार का विचार सबसे क्रियान्वित करने का है ?